



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

19/12/2018

O.A./260/593/2018
FOR INTERIM PRAYER

A K SRIWAS
-V/S-
BHARAT SANCHAL NIGAM LIMITED

ITEM NO: 15

FOR APPLICANTS(S) Adv. : Mr.K.M.Patro

FOR RESPONDENTS(S) Adv.: Mr.B.R.Mohapatra (Resp.No.1)
Mr.K.C.Kanungo

Notes of The Registry	Order of The Tribunal
	<p>Heard Id. counsels for the applicant and the respondents.</p> <p>2. Ld. counsel for the applicant mentioned that he will be satisfied if he is communicated the breakup of 45 points score which has been awarded to the applicant. If he requests the respondents for such breakup, the same shall be provided to him as per rules. Further, the applicant could have sought for this breakup under RTI Act.</p> <p>3. Ld. counsel for the respondents submitted that the case is barred by limitation since this matter pertains to 2009. It is clarified that we have not examined that issue.</p> <p>4. We therefore dispose of this OA</p>

accordingly at this stage. No order as to costs.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

I.Nath

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